

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 22 OF 2019 &
IA No. 1483 OF 2018 &
IA Nos. 36 & 205 OF 2019**

Dated: 11th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

TANGEDCO

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. S. Valinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Kumar for R-2

ORDER

IA NO. 205 OF 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application explaining 08 days' delay in filing reply, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, the delay is condoned and the reply is taken on record.

The application is disposed of.

APPEAL NO. 22 OF 2019 &
IA NOS. 1483 OF 2018 & 36 OF 2019

Admit.

Rejoinder to IA No. 36 of 2019 may be filed on or before 5-3-2019 with advance copy to the other side.

List the IA No. 36 of 2019 for hearing on **6-3-2019**. Meanwhile, Respondents may furnish documents, if any, which are required by the Appellant once again in terms of impugned order.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk